

**IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

WEDNESDAY, THE NINETEENTH DAY OF AUGUST  
TWO THOUSAND AND TWENTY SIX

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH  
AND  
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

**WRIT PETITION NO: 24396 OF 2018**

**Between:**

T. Srinivasa Rao, S/o T. Somulu, aged about 53 years, Superintendent, (Under reversion) Office of Labour Court-III, Hyderabad, R/o. Flat No. 402-B, Gayatri Apartments Vijaya Bank Lane, Hanuman Nagar, Chaitanyapuri, Dilsuhknagar - 500060.

**...Petitioner**

**AND**

1. State of Andhra Pradesh, represented by its Principal Secretary, Labour, Employment Training and Factories Department, Secretariat Buildings, Velagapudi, Guntur District.
2. State of Telangana, represented by its Principal Secretary, Labour, Employment Training and Factories Department, Secretariat Buildings, Hyderabad.
3. The Member Secretary, A.P. State Legal Services Authority, High Court Buildings, Hyderabad.
4. The Member Secretary, Telangana State Legal Services Authority, High Court Buildings, Hyderabad.
5. The Presiding Officer, Labour Court-III, Hyderabad.

**...Respondents**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction, more particularly one in the nature of Writ of Mandamus declaring the Proceedings No.66/2018, dated 5-7-2018 issued by Presiding Officer, Labour Court-III reverting the Petitioner as Typist and posting him

as Typist in Labour Court-III in the existing vacancy and the Proceedings No.67/2018, dated 6-7-2018 issued by the Presiding Officer, Labour Court-III Hyderabad repatriating the petitioner to parent department i.e. A.P. State Legal Services Authority as wholly illegal, arbitrary, non application of mind and violative of Articles, 14, 16 and 21 of the Constitution of India and without jurisdiction and consequently declare that the petitioner is entitled to be continued as Superintendent in the Office of Labour Court-III, Hyderabad.

**I.A. NO: 1 OF 2018**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to continue the Petitioner as Superintendent in the Office of Labour Court-III, Hyderabad by suspending the Proceedings No.66/2018, dated 5-7-2018 and the Proceedings No.67/2018, dated 6-7-2018 issued by the Presiding Officer, Labour Court-III Hyderabad.

**I.A. NO: 2 OF 2018**

**Between:**

MA Azeem. S/o. Raheem, Aged 54 years, UD Accountant, Labour Court- III, TS, Hyderabad, R/o. Hyderabad.

**...Petitioner/Proposed Respondent No.6**

**AND**

1. T. Srinivasa Rao. S/o T. Somulu, aged about 53 years, Superintendent, (Under reversion) Office of Labour Court-III, Hyderabad R/o. Flat No. 402-B, Gayatri Apartments Vijaya Bank Lane, Hanuman Nagar, Chaitanyapuri, Dilsuhknagar - 500060.

**....Respondent/ Writ Petitioner**

2. State of Andhra Pradesh. represented by its Principal Secretary, Labour, Employment Training and Factories Department, Secretariat Buildings, Velagapudi, Guntur District.
3. State of Telangana. represented by its Principal Secretary, Labour, Employment Training and Factories Department, Secretariat Buildings, Hyderabad.
4. The Member Secretary, A.P. State Legal Services Authority, High Court Buildings, Hyderabad.

5. The Member Secretary, Telangana State Legal Services Authority, High Court Buildings, Hyderabad.
6. The Presiding Officer, Labour Court-III, Hyderabad.

**...Respondents/Respondents**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to implead the Petitioner herein as party Respondent No. 06 in W.P.No. 24396/2018.

**I.A. NO: 3 OF 2018**

**Between:**

MA Azeem, S/o. Raheem, Aged 54 years, UD Accountant, Labour Court- III, TS, Hyderabad, R/o. Hyderabad.

**...Petitioner/Proposed Respondent No.6**

**AND**

1. T. Srinivasa Rao, S/o T. Somulu, aged about 53 years, Superintendent, (Under reversion) Office of Labour Court-III, Hyderabad, R/o. Flat No. 402-B, Gayatri Apartments Vijaya Bank Lane, Hanuman Nagar, Chaitanyapuri, Dilsuhknagar - 500060.

**....Respondent/ Writ Petitioner**

2. State of Andhra Pradesh, represented by its Principal Secretary, Labour, Employment Training and Factories Department, Secretariat Buildings, Velagapudi, Guntur District.
3. State of Telangana, represented by its Principal Secretary, Labour, Employment Training and Factories Department, Secretariat Buildings, Hyderabad.
4. The Member Secretary, A.P. State Legal Services Authority, High Court Buildings, Hyderabad.
5. The Member Secretary, Telangana State Legal Services Authority, High Court Buildings, Hyderabad.
6. The Presiding Officer, Labour Court-III, Hyderabad.

**...Respondents/Respondents**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to vacate the interim orders dt. 16.07.2018 in W.P.No. 24396/2018 pending disposal of the Writ petition.

**Counsel for the Petitioner: Sri. Ravi Kondaveeti**

**Counsel for the Respondent Nos.1, 2 & 5: GP for Labour**

**Counsel for the Respondent Nos.3 & 4: V. JAGAPATHI**

**The Court made the following: ORDER**

**IN THE HIGH COURT FOR THE STATE OF TELANGANA**  
**AT HYDERABAD**

**The Hon'ble The Chief Justice Sri Aparesh Kumar Singh**

**and**

**The Hon'ble Sri Justice G.M.Mohiuddin**

**Writ Petition No.24396 of 2018**

**Dated: 19.08.2026**

Between:

T.Srinivasa Rao, s/o T.Somulu,  
Aged about 53 years, Superintendent (Under reversion)  
Office of Labour Court-III,  
Hyderabad.

...Petitioner

and

State of Andhra Pradesh,  
Rep. by its Principal Secretary,  
Labour, Employment Training &  
Factories Department,  
Secretariat Buildings, Velagapudi,  
Guntur District & others.

...Respondents

**Order:**

Mr. Ravi Kondaveeti, learned counsel for the petitioner appears in virtual mode.

Petitioner, who was working as typist in the office of the Andhra Pradesh State Legal Services Authority, has preferred the instant Writ Petition seeking the following relief:

“...to issue a Writ, Order or Direction, more particularly one in the nature of Writ of Mandamus declaring the Proceedings No.66/2018, dated 5-7-2018 issued by Presiding Officer, Labour Court-III, reverting the Petitioner as Typist and posting him as Typist in Labour Court-III in the existing vacancy and the Proceedings No.67/2018, dated 6-7-2018 issued by the Presiding Officer, Labour Court-III, Hyderabad, repatriating the petitioner to parent department i.e. A.P. State Legal Services Authority as wholly illegal, arbitrary, non application of mind

and violative of Articles, 14, 16 and 21 of the Constitution of India and without jurisdiction and consequently declare that the petitioner is entitled to be continued as Superintendent in the Office of Labour Court-III, Hyderabad and pass such other order or further order or orders as this Hon'ble Court deems fit and proper in the circumstances of the case."

When the matter is taken up, learned counsel for the petitioner submits, on instructions, that the petitioner has superannuated on 28.02.2026. Therefore, the cause of action does not survive.

In view of the above submission, the Writ Petition is disposed of as infructuous. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

//TRUE COPY//

SD/- MOHD ISMAIL  
DEPUTY REGISTRAR

SECTION OFFICER

To,

1. The Principal Secretary, Labour, Employment Training and Factories Department, Secretariat Buildings, Velagapudi, Guntur District. Andhra Pradesh
2. The Principal Secretary, Labour, Employment Training and Factories Department, Secretariat Buildings, Hyderabad, Telangana.
3. The Member Secretary, A.P. State Legal Services Authority, High Court Buildings, Hyderabad.
4. The Member Secretary, Telangana State Legal Services Authority, High Court Buildings, Hyderabad.
5. The Presiding Officer, Labour Court-III, Hyderabad.
6. One CC to SRI. RAVI KONDAVEETI, Advocate [OPUC]
7. One CC to SRI. V. JAGAPATHI, Advocate [OPUC]
8. Two CCs to GP FOR LABOUR COURT-III, High Court for the State of Telangana at Hyderabad [OUT]
9. Two CD Copies

PSR

TKS

**HIGH COURT**

**DATED: 19/08/2026**

**ORDER**

**WP.No.24396 of 2018**



**DISPOSING OF  
THE WRIT PETITION  
AS INFRUCTUOUS  
WITHOUT COSTS.**

(12)  
NIT  
8/9/26